

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

O.A.310/563/2021

Dated the Tuesday, 08th day of June Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

(Through Video Conferencing)

G. Natarajan,
No.20, Koilmedu- North Street,
Thiruvettaikudy Village,
Kottucherry Commune & Post,
Karaikal District- 609 609.Applicant

(By Advocate: M/s. P. Anbarasan)

Vs

Union of India Rep. By

1. The Secretary to Govt.,
Department of Personnel and Administrative Reforms,
Personnel Wing,
Chief Secretariat, Goubert Avenue,
Puducherry- 605 001;
2. The Secretary to Govt.,
Co.operation Department,
Chief Secretariat, Goubert Avenue,
Puducherry-605 001;
3. The Registrar of Cooperative Societies,
V.V.P. Nagar,
Puducherry-605 009;
4. The Deputy Registrar of Coperative Societies,
Perunthalaivar Kamarajar Administrative Complex,
Civil Station Complex,
Karaikal-609 602.Respondents

(By Advocate:Mr. Syed Mustafa)

ORAL ORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

OA has been filed by the applicant seeking the following reliefs:-

"to direct the Government of Pudcherry represented by First and Second Respondents to consider the representations dated 21.11.2019 (A-11) and 01.07.2020 (A-12) of the applicant at their level and pass orders on merits and in accordance with law and thus render justice."

2. Heard Learned counsel for the applicant and Mr. R. Syed Mustafa, learned standing counsel appearing for the respondents on advance notice. Perused the OA and all the documents annexed to it.
3. At the time of hearing, learned counsel for the applicant submits that applicant made representations dated 2.11.2019 (A-11) and 01.07.2020 (A-12) to the respondents in respect of his grievance. Since his representations did not evoke any response, he filed the instant O.A. seeking the aforesaid relief.
4. Ld. Counsel for the applicant submits that his client would be satisfied if the OA is disposed of with a direction to the applicant to make a comprehensive representation to the

respondents and the same is directed to be considered and disposed of by the respondents by passing a reasoned and speaking order in a time bound manner.

5. Ld. Counsel for the respondents has no objection to the above prayer.

6. In view of the limited relief sought by the applicant, OA is disposed of at admission stage without touching the merits of the case by directing the applicant to make a comprehensive representation with regard to his grievance to the respondents within a period of 15 days from the date of receipt of copy of this order and upon receipt of the same, the respondents are directed to consider and dispose of the same within a period of two months thereafter by passing a reasoned and speaking order. No costs.

(C.V. SANKAR)
MEMBER(A)

08.06.2021

Asvs

(S.N. TERDAL)
MEMBER(J)